

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 433 OF 2019 IN
DFR NO. 4984 OF 2018**

Dated: 14th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Greenko Budhil Hydro Power Pvt. Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tushar Srivastava
Mr. Lakshyajit Singh Bagdwal
Ms. Soumya Singh

Counsel for the Respondent (s) : Ms. Suparna Srivastava for R-2
Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-3

ORDER

Permission granted to file better affidavit for condonation of delay within ten days time i.e. on or before 24.05.2019 with advance copy to the other side.

List the matter on **28.05.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**